GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2152
ANSWERED ON:12.08.2011
UNFAIR PRACTICES IN MEDICAL COLLEGES
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Anuragi Shri Ghansyam ;Dharmshi Shri Babar Gajanan;Muttemwar Shri Vilas Baburao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Medical Council of India (MCI) has found several irregularities and unfair practices including admission of students under the management quota above the prescribed limit, demand of capitation fee by certain medical colleges across the country;
- (b) if so, the details of such cases brought to the notice of MCI during the last three years and the current year so far, State/UT-wise;
- (c) the action taken/proposed against the medical colleges for their involvement in such irregularities and unfair practices;
- (d) whether the Supreme Court has directed to abolish management quota in all the medical colleges in the country;
- (e) if so, the details thereof alongwith the follow up action taken thereon; and
- (f) the steps taken/proposed by the Government to ban unfair practices in medical colleges and institutes?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b) The Medical Council of India (MCI) informed that it has found various irregularities in medical colleges in respect of teaching faculty, infrastructure and admissions of students in management quota above the sanctioned intake capacity as well as demand of capitation fees.
- (c) In recent past, Medical Council of India has debarred two colleges on the issue of fake faculty.
- (d) No such decision has been brought to the notice of the Ministry of Health and Family Welfare.
- (e) Does not arise.
- (f) Ministry of Human Resource Development is proposing to enact the legislation, Prohibition of Unfair Practices in Technical and Medical Educational Institutions and Universities Bill, 2010, to check the menace of unfair practices in educational institutions including medical institutions. The Bill is presently being examined by the Department related Parliamentary Standing Committee for Education.